

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.71/TL/2025

Subject : Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of Transmission Licence to Khavda V-A Power Transmission Limited.

Petitioner : Khavda V-A Power Transmission Limited (KVAPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No. 72/AT/2025

Subject : Application under Section 63 of the Electricity Act, 2003 for adoption of Transmission Charges with respect to Transmission System Being established by the Khavda V-A Power Transmission Limited.

Petitioner : Khavda V-A Power Transmission Limited (KVAPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **28.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Rohit Jain, KVAPTL
Shri Shashank Singh, RECPDCL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petitions had been filed for the grant of a transmission licence to establish a "Transmission System for evacuation of power from potential renewable energy zones in Khavda area of Gujarat under Phase – V (8 GW): Part A" ('the Project') and for the adoption of transmission charges in respect of the Project discovered pursuant to the tariff based competitive bidding process.

2. The representative of the Respondent, CTUIL, submitted that CTUIL has already filed its recommendations under Section 15(4) of the Electricity Act, 2003, for the grant of a transmission licence to the Petitioner.

3. After hearing the representative of the Petitioner and CTUIL, the Commission directed as under:

- (a) Admit and issue notice to the Respondents, subject to just exceptions;
- (b) The Respondents to file their reply, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s), within a week thereafter.
- (c) **In Petition No. 71/TL/2025**, CTUIL to provide on an affidavit within two weeks the Inter-Connecting Upstream and Downstream Transmission System for instant transmission scheme as per the following table:

Sl. No.	Particulars	Detail of the transmission system	STU/ISTS	Implementing Agency	Implementation mode (RTM/TBCB)	Commissioning Schedule/status
1	Upstream Transmission system					
2	Downstream transmission system					

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(d) The Petitioner is directed to file on an affidavit within two weeks the reason for not considering certain factors in the initial cost estimation.

(e) The BPC, REC Power Development and Consultancy Limited is directed to explain on an affidavit, within two weeks, the rationale for the exclusion of certain factors in the preliminary cost estimates. These factors include but are not limited to, the useful life of the HVDC station, the expenses associated with capital spares in HVDC projects, constraints related to the supply of HVDC systems, the indoor DC yard for the HVDC terminal station, and the GIB duct.

4. Subject to the above, an order in Petition No. 71/TL/2025 was reserved. Petition No. 72/AT/2025 will be listed for the hearing **on 18.2.2025**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**